

DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF M/S. AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

CIN: L51109WB1982PLC035088,

(Registered Office: 303, Kumar Plaza, 3rd Floor, Kalina Kurla Road, Santacruz (East), Mumbai- 400029)

OPEN OFFER ("OFFER") FOR ACQUISITION OF 6282810 (SIXTY TWO LAKHS EIGHTY TWO THOUSAND EIGHT HUNDRED TEN) EQUITY SHARES FROM THE SHAREHOLDERS OF M/S. AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED (HEREINAFTER REFERRED TO AS THE "TARGET COMPANY" OR "AAIL") BY MRS. ALPANA S DANGI ("ACQUIRER").

This Detailed Public Statement ("DPS") is being issued by M/s. VC Corporate Advisors Private Limited, the Manager to the Offer ("Manager"), on behalf of Mrs. Alpana S Dangi, in compliance with regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") pursuant to the Public Announcement ("PA") filed on 12.12.2018 with the BSE Limited ("BSE") and The Calcutta Stock Exchange Limited ("CSE") [hereinafter collectively referred to as the "Stock Exchanges"], on 12.12.2018 with the Securities and Exchange Board of India ("SEBI") and the Target Company in terms of Regulation 3(1) & 4 of the SEBI (SAST) Regulations.

I. ACQUIRER, SELLERS, TARGET COMPANY AND OFFER:**A. INFORMATION ABOUT THE ACQUIRER:**

A.1. Mrs. Alpana S Dangi, wife of Mr. Sanjay Dangi, aged about 46 years, residing at D/2, 7th Floor, Mittal Grandeur, Khatau Road, Colaba, Cuffe Parade, Mumbai – 400 005, Tel. No.: (022) 22166582, Fax No.: (022) 67472118, E-mail id: alpanasdangi@gmail.com, is a Graduate. She has investment in various sectors with a diversified investment policy, majorly in listed entities with total investment of more than Rs. 150.00 Crores and has an experience of more than a decade. Her Net Worth as on 31.03.2018 is Rs. 8052.78 Lakhs as certified by Ms. Nandita Kariwala, Partner of M/s. N N K & Co., (Firm Registration No. 143291W & Membership No. 303274), Chartered Accountants, having office at 42/43, 1st Floor, Laxminarayan Shopping Centre, Poddar Road, Malad (E), Mumbai- 400097, Mobile No.: 08689828280/ 09892032614, E-mail id: cannk.mumbai@gmail.com vide their certificate dated 12.12.2018.

A.2. As on the date of this DPS, the Acquirer is holding 2343858 equity shares (pursuant to short delivery of 175 equity shares of AAIL) representing 20.33% of the equity and voting share capital of the Target Company. The Acquirer does not belong to any group.

A.3. There is no Person Acting in Concert ("PAC") with the Acquirer for the purpose of this Open Offer in accordance with provisions of regulation 2(1)(q)(2) of the SEBI (SAST) Regulations.

A.4. As on the date of this DPS, the Acquirer has not been prohibited by SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act, 1992 as amended or under any other Regulations made under the SEBI Act.

A.5. As on date of PA, the Acquirer does not hold any position on the Board of Directors of any Listed Company.

A.6. The Acquirer does not have any relationship &/or interest in the Target Company including with its Directors, Promoters & key employees. There are no persons on the Board of the Target Company, representing the Acquirer.

A.7. The Acquirer undertakes that she will not sell the equity shares of the Target Company, held and acquired by her, if any, during the Offer period in terms of regulation 25(4) of the SEBI (SAST) Regulations.

B. INFORMATION ABOUT THE SELLERS: NOT APPLICABLE**C. INFORMATION ABOUT THE TARGET COMPANY:**

C.1. M/s. Authum Investment & Infrastructure Limited ("AAIL") was originally incorporated under the provisions of the Companies Act, 1956 on 17.07.1982 under the name and style "Astral Traders Limited" and Certificate of Commencement of Business pursuant to section 149(3) of the Companies Act, 1956 was issued on 28.07.1982 by the Registrar of Companies, West Bengal. Subsequently the name of the Target Company was changed to "Subhash Yurim Textiles Limited" and a fresh Certificate of Incorporation consequent upon change of name was issued on 15.11.1995 by the Registrar of Companies, West Bengal. Further, the name of the Target Company was again changed to "Pentium Investments & Infrastructures Limited" and a fresh Certificate of Incorporation consequent upon change of name was issued on 13.03.2008 by the Registrar of Companies, West Bengal. Subsequently, the name of the Target Company was rechristened to its present name, "Authum Investment & Infrastructure Limited" and a fresh Certificate of Incorporation consequent upon change of name was issued on 05.08.2010 by the Registrar of Companies, West Bengal. The CIN of AAIL is L51109WB1982PLC035088. Presently, the registered office of the Target Company is situated at 303, Kumar Plaza, 3rd Floor, Kalina Kurla Road, Santacruz (East), Mumbai- 400029, Telefax: (022) 61786000 and Corporate Office at 7, Mangoe Lane, 2nd Floor, Room No- 212, Kolkata- 700 001, Telefax: (033) 40068296, and E-mail id: authum.investment@gmail.com and Website: www.authum.com.

C.2. The Authorized Share Capital of AAIL is Rs. 1200.00 Lakhs comprising of 12000000 equity shares of Rs. 10/- each. The Issued, Subscribed & Paid-up Capital of the AAIL is Rs. 1152.81 Lakhs comprising of 11528090 equity shares of Rs. 10/- each. AAIL has established its connectivity with both the Central Depository Services (India) Limited and National Securities Depository Limited. The ISIN No. of AAIL is INE206F01014 & the marketable lot for equity share is 1 (One) equity share.

C.3. The Target Company is presently engaged in the business of Investment and dealing in shares and securities and providing loans and advances. AAIL is registered with Reserve Bank of India as Non Banking Financial Company bearing Registration No. B.05.02757.

C.4. As on date of PA, the Target Company does not have any partly paid-up equity shares. There are no outstanding warrants or options or similar instruments, convertible into equity shares at a later stage. No equity shares are subject to any lock-in obligations.

C.5. The equity shares of the Target Company are presently listed on BSE Limited and The Calcutta Stock Exchange Limited. Based on the information available on the BSE and CSE website, the equity shares of AAIL are frequently traded on the BSE and infrequently traded on the CSE within the meaning of explanation provided in regulation 2(i) of the SEBI (SAST) Regulations.

C.6. Brief audited financial information of the Target Company for the Financial Years ended 31.03.2016, 31.03.2017, 31.03.2018 and certified & un-audited financial results for the half-year ended 30.09.2018 are as follows:

(Rs. in Lakhs)

Particulars	Financial Year ended 31.03.2016 (Audited)	Financial Year ended 31.03.2017 (Audited)	Financial Year ended 31.03.2018 (Audited)	Half-year ended 30.09.2018 (Certified & Un-audited)
Total Revenue	31,702.46	22,171.59	35,135.20	4,935.72
Net Income i.e. Profit/ (Loss)				
After Tax	117.63	835.11	599.10	(1,901.00)
EPS	1.02	7.24	5.20	(16.49)*
Net worth /Shareholder Funds	5,527.39	6,362.50	6,961.60	5,060.60*

* Non annualized.

Source: Annual Reports/ Provisional Financial Statements certified by the Statutory Auditor of AAIL.

C.7. The present Board of Directors of AAIL comprises of Mr. Navin Kumar Jain, Mrs. Barkha Agarwal, and Mr. Tapan Sodani.

D. DETAILS OF THE OPEN OFFER:

D.1. The Acquirer is making this Voluntary Open Offer to acquire 6282810 Equity Shares of face value Rs. 10/- each representing 54.50% of total equity and voting share capital of the Target Company, at a price of Rs. 22/- (Rupees Twenty Two Only) per equity share (the "Offer Price") payable in cash, subject to the terms and conditions mentioned hereinafter.

D.2. This Open Offer is being made to all the equity shareholders of the Target Company as on 21.01.2019 ("Identified Date"), except to the Acquirer.

D.3. The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the Open Offer, within ten working days of the expiry of the Tendering Period.

D.4. As on the date of this DPS, to the best of the Acquirer knowledge, no other statutory approvals are required to be obtained for the purpose of the Open Offer. If any other statutory approvals are required or become applicable, the offer would be subject to the receipt of such other statutory approvals.

D.5. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of equity shares of the Target Company.

D.6. This Offer is not conditional upon any minimum level of acceptance in terms of the regulation 19(1) of the SEBI (SAST) Regulations and not a Competitive Bid in terms of the regulation 20 of the SEBI (SAST) Regulations.

D.7. Upon successful completion of the Open Offer, the Acquirer will acquire control over the Target Company and will become the Promoter of the Target Company in compliance with the provisions of Regulation 31A of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations").

D.8. The Manager to the Offer, M/s. VC Corporate Advisors Private Limited, does not hold any equity shares in the Target Company as on the date of the DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period.

E. The Acquirer does not have any plans to dispose off or otherwise encumber any significant assets of AAIL in the succeeding two years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer undertakes that she shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of regulation 25(2) of SEBI (SAST) Regulations and subject to the provisions of applicable law as may be required.

F. Pursuant to completion of this Offer, assuming full acceptance to this Offer, the public shareholding in the Target Company will not fall below the minimum public shareholding requirement as per the Securities Contract (Regulation) Rules, 1957 as amended, and the Listing Regulations. Further the Acquirer undertakes that she shall comply with the Listing Agreement for continuous listing of equity shares of the Target Company with all the Stock Exchanges wherever applicable.

II. BACKGROUND TO THE OFFER:

i. As on the date of this DPS, the Acquirer is presently holding 2343858 equity shares representing 20.33% of the equity and voting share capital of the Target Company. The Acquirer is desirous of consolidating her holding along with acquiring management control in the Target Company by further acquiring equity shares in the AAIL which may exceed the stipulated threshold limit specified under Regulation 3(1) of the SEBI (SAST) Regulations and therefore in compliance of Regulation 3(1) & 4 of the SEBI (SAST) Regulations this Voluntary Open Offer was made by the Acquirer.

ii. The prime object of the Offer is to acquire substantial acquisition of shares/ voting rights accompanied with the change in control and management of the Target Company.

iii. This Open Offer is for acquisition of 54.50% of total equity and voting share capital of the Target Company. After the completion of this Open Offer, the Acquirer shall hold the majority of the Equity Shares of the Target Company by virtue of which she shall be in a position to exercise effective management and control over the Target Company.

iv. Subject to satisfaction of the provisions under the Companies Act, 2013 and/ or any other applicable Rules/ Regulation(s), the Acquirer intends to make changes in the management of the Target Company.

v. The Acquirer proposes to continue existing business of the Target Company and may diversify its business activities in future with prior approval of the shareholders of the Target Company. The main purpose of takeover is to expand the Company's business activities in same/diversified line through exercising effective control over the Target Company. However, no firm decision in this regard has been taken or proposed so far. Through this acquisition, the Acquirer also intends to reap the benefits available to a Company listed on the Stock Exchange having PAN India presence.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The current and proposed shareholding of the Acquirer in the Target Company and the details of her acquisition are as follows:

Sr. No.	Particulars	No. of Equity Shares	% of Shares / Voting Rights
1.	Shareholding before PA, i.e. 12.12.2018	2343858	20.33%
2.	Shares to be acquired in the Open Offer (assuming full acceptances)*	6282810	54.50%
3.	Shares acquired between the PA date and the DPS date	Nil	Nil
4.	Post Offer shareholding (*) (On Diluted basis, as on 10th working day after closing of tendering period)	8626668	74.83%

* Assuming all the equity shares which are offered are accepted in the Open Offer.

IV. OFFER PRICE:

(i) The equity shares of the Target Company are listed at BSE and CSE. The equity shares are placed under Group 'X' having a Scrip Code of "539177" & Scrip Id: "AAIL" on the BSE and Scrip Code of "011262" at CSE. The marketable lot for equity shares is 1 (One) equity share. This acquisition of shares is as per the regulation 3(1) & 4 of the SEBI (SAST) Regulations, 2011.

(ii) The total trading turnover in the Equity Shares of the Target Company on BSE, i.e., the nation-wide trading terminal, and CSE, based on trading volume during the twelve calendar months prior to the month of Public Announcement ["PA"] (01.12.2017 to 30.11.2018) is as given below:

Stock Exchanges	Total No. of equity shares traded during the twelve calendar months prior to the month of PA	Total No. of equity shares of the Target Company	Trading Turnover (as % of total equity shares)
BSE	2556460	11528090	22.18%
CSE	Nil	Nil	Nil

(iii) Based on the information available on the website of BSE and CSE, the equity shares of AAIL are frequently traded on the BSE and infrequently traded on the CSE within the meaning of explanation provided in regulation 2(i) of the SEBI (SAST) Regulations.

(iv) The Offer Price of Rs. 22/- (Rupees Twenty Two Only) per fully paid up equity share of the Target Company is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations.

Sr. No.	Particulars	Price (In Rs.)
1.	Negotiated Price under the SPA	Not Applicable
2.	The Volume- Weighted Average Price paid or payable for acquisitions by the Acquirer during 52 weeks immediately preceding the date of PA	Rs. 18.18 per equity share
3.	Highest price paid or payable for acquisitions by the Acquirer during 26 weeks immediately preceding the date of PA	Rs. 18.18 per equity share
4.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Rs. 18.28 per equity share

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 22/- (Rupees Twenty Two Only) per equity share is justified in terms of regulation 8 (2) of the SEBI (SAST) Regulations.

(v) There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

(vi) As on date there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Offer Size, the Acquirer shall comply with regulation 18 of SEBI (SAST) Regulations and all other applicable provisions of SEBI (SAST) Regulations.

(vii) If there is any revision in the Offer price on account of future purchases/ competing offers, it will be done only up to the period prior to one (1) working day before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS:

(i) The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of its own sources/ net worth and no borrowings from any Bank and/ or Financial Institutions are envisaged. Ms. Nandita Kariwala, Partner of M/s. N N K & Co., (Firm Registration No. 143291W & Membership No. 303274), Chartered Accountants, having office at 42/43, 1st Floor, Laxminarayan Shopping Centre, Poddar Road, Malad (E), Mumbai- 400097, Mobile No.: 08689828280/ 09892032614, E-mail id: cannk.mumbai@gmail.com vide their certificate dated 12.12.2018, has certified that sufficient resources are available with the Acquirer for fulfilling the obligations under this "Offer" in full.

(ii) The maximum consideration payable by the Acquirer assuming full acceptance of the Offer would be Rs. 13,82,21,820/- (Rupees Thirteen Crores Eighty Two Lakhs Twenty One Thousand Eight Hundred and Twenty Only). In accordance with regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened an Escrow Demat Account with SPS Share Brokers Pvt. Ltd., namely "AAIL-TAKEOVER ESCROW ACCOUNT- OPERATED BY VC CORPORATE ADVISORS PVT. LTD." and deposited therein eligible securities with appropriate margin, aggregating to Rs. 9,04,33,000/- (Rupees Nine Crores Four Lakhs Thirty Three Thousand Only) as per closing traded price on 14.12.2018. (Source: NSE/ BSE). The Acquirer has also deposited Rs. 13,85,000/- (Rupees Thirteen Lakhs Eighty Five Thousand Only) being more than 1% of the amount required for the Open Offer in an Escrow Account opened with the HDFC Bank Limited, Central Plaza, 2/6, Sarat Bose Road, Kolkata – 700 020 ("Escrow Banker"). The cash deposit and the market value of securities are in excess of 25% of the maximum consideration payable under the Offer.

(iii) The Manager to the Offer is authorized to operate the above mentioned Escrow Accounts to the exclusion of all others and been duly empowered to realize the value of the Escrow Accounts in terms of the SEBI (SAST) Regulations.

(iv) Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and Escrow DP and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the SEBI (SAST) Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS:

(i) As on the date of this DPS, to the best of the knowledge and belief of the Acquirer, no statutory and other approvals are required in relation to the Open Offer, except that of the Reserve Bank of India ("RBI") under Non-Banking Financial Companies (Approval of Acquisition or Transfer of Control) Directions, 2015 issued in terms of Notification No. DNBR (PD) CC. No. 065/03.10.001/2015-2016 dated 09.07.2015 is required for completing the Open Offer. The Acquirer and Target Company have already initiated the process and filed the requisite application with the RBI. The acceptance of equity shares proposed to be tendered by the non-resident shareholders, if any, is subject to receiving the necessary approval(s), if any, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto. In the event such approvals from the RBI are not submitted, the Acquirer reserves the sole right to reject the equity shares tendered by such shareholders in the Open Offer.

(ii) As on the date of this DPS to the best of the knowledge and belief of the Acquirer, there are no other statutory approvals and/ or consents required except as stated above. However, the Offer would be subject to all statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

(iii) The Acquirer, in terms of regulation 23 of the SEBI (SAST) Regulations, will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused. In the event of withdrawal, a PA will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has appeared.

(iv) In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by the SEBI, in terms of regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

(v) No approval is required from any bank or financial institutions for this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

Activities	Date	Day
Date of the PA	December 12, 2018	Wednesday
Publication of Detailed Public Statement in newspapers	December 19, 2018	Wednesday
Last date of Filing of the Draft Offer Document with the SEBI	December 27, 2018	Thursday
Last date of a Competing Offer	January 10, 2019	Thursday
Identified Date*	January 21, 2019	Monday
Date by which the Letter of Offer will be dispatched to the shareholders	January 28, 2019	Monday
Last date by which Board of the Target Company shall give its recommendation	January 31, 2019	Thursday
Last date for upward revision of Offer Price and/or Offer Size	February 01, 2019	Friday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchanges and Target Company	February 01, 2019	Friday
Date of commencement of tendering period	February 04, 2019	Monday
Date of closing of tendering period	February 15, 2019	Friday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	March 05, 2019	Tuesday

* Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except Acquirer) are eligible to participate in the Offer any time before the Closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER:

(i) All the shareholders (registered or unregistered) of Equity Shares whether holding Equity Shares in dematerialised form or physical form, (except Acquirer) are eligible to participate in the Offer any time before closure of the tendering period.

(ii) There shall be no discrimination in the acceptance of locked-in and non-locked-in shares in the Offer. The residual lock-in period shall continue in the hands of the Acquirer. The shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with the rights attached thereto.

(iii) Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer.

(iv) The Open Offer will be implemented by the Acquirer through the Stock Exchange Mechanism made available by the Stock Exchange in the form of a separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI Circulars CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and CFD/DCR2/CIR/P/ 2016/131 dated December 09, 2016 issued by SEBI.

(v) BSE Limited shall be the designated Stock Exchange for the purpose of tendering shares in the Open Offer.

(vi) The Acquirer has appointed JM Financial Services Limited for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the buying broker are as mentioned below:

Name: JM Financial Services Limited**Address: 5th floor, Chergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025.****Tel. No.: (022) 67040404, Fax No. (022) 67043139, Email Id: prashant.choudhary@jmf.com****Contact Person: Mr. Prashant Choudhary**

(vii) All the shareholders who desire to tender their equity shares under the Open Offer will have to intimate their respective stock brokers ("Selling Brokers") within the normal trading hours of the Secondary Market, during the Tendering period.

(viii) A separate Acquisition Window will be provided by the stock exchange to facilitate placing of sell orders. The Selling broker can enter orders for dematerialized as well as physical equity shares.

(ix) The Letter of Offer alongwith a form of acceptance cum acknowledgement would also be available at the SEBI's website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the said website.

(x) No indemnity is needed from the unregistered shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER**X. OTHER INFORMATION:**

(i) The Acquirer and the Target Company have not been prohibited by SEBI from dealing in the securities under directions issued pursuant to Section 11B or under any other regulations made under the SEBI Act.

(ii) The Acquirer accepts full responsibility for the information contained in the Public Announcement & Detailed Public Statement and also for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations.

(iii) The Acquirer have appointed Maheshwari Datamatics Private Limited, having office at 23, R.N. Mukherjee Road, 5th Floor, Kolkata- 700 001, Ph No.: (033) 2243 5809/ 5029; Fax No.: (033) - 2248 4787, E-mail-Id: mpdlcd@yahoo.com, as the Registrar to the Offer. The Contact Person is Mr. S. Rajagopal.

(iv) The Acquirer has appointed VC Corporate Advisors Private Limited as the Manager to the Open Offer pursuant to regulation 12 of the SEBI (SAST) Regulations.

(v) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER: MANAGER TO THE OFFER:	
	VC CORPORATE ADVISORS PRIVATE LIMITED, CIN: U67120WB2005PTC106051 SEBI REGN NO: INM000011096 (CONTACT PERSON: MR. ANUP KUMAR SHARMA/ MS. URVI BELANI) 31, GANESH CHANDRA AVENUE, 2ND FLOOR, SUITE NO - 2C, KOLKATA-700 013 TEL. NO. : (033) 2225-3940 FAX : (033) 2225-3941 EMAIL: MAIL@VCCORPORATE.COM WEBSITE: WWW.VCCORPORATE.COM

Place: Mumbai

Date: 19.12.2018